

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Appeal (S.J.) No. 154 of 2007

Dharmraj Pathak & Ors. Appellants
Versus
The State of Jharkhand Respondent
with

Criminal Appeal (S.J.) No. 388 of 2007

Dinesh Kumar Pathak Appellant
Versus
The State of Jharkhand Respondent

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : None

For the Respondent : APP.

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The matter was taken up through Video Conferencing. Learned counsel for the State had no objection with it and submitted that the audio and video qualities are good.

06/26.03.2021 Nobody appears on behalf of the appellants.

Vide order dated 22.01.2019, a report has been called for from the court concerned as to, "whether appellants are dead or alive?" through the Officer-in-Charge of the concerned police station.

A report has been received. From perusal of the report, it appears that the appellants were residing in company quarter and now they have left the quarter and moved somewhere else. In spite of best efforts, the police could not trace out whereabouts of the appellants.

In view of the above facts and considering the fact that the case is of the year 2007, the Secretary, DLSA, Jamshedpur is directed to provide an advocate on behalf of the appellants.

Put up both the cases after four weeks.

In the meantime, office is directed to prepare paper book and supply the same to both the counsels.

(Rajesh Kumar, J.)